

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E': NEW DELHI
(Through Video Conferencing)**

**BEFORE,
SHRI R. K. PANDA, ACCOUNTANT MEMBER
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

**I.T.A No.9841/Del/2019
(ASSESSMENT YEAR 2010-11)**

Pardeep Goyal, FC-112, Tagore Garden, New Delhi-110 027. PAN-AAEPG 1900H (Appellant)	Vs.	Income Tax Officer, Ward-45(3), New Delhi. (Respondent)
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Appellant By	None
Respondent by	Shri Gaurav Pundir, Sr. DR
Date of Hearing	29.09.2021
Date of Pronouncement	29.09.2021

ORDER

PER R.K.PANDA, AM:

This appeal by the assessee for the assessment year 2010-11 is directed against the order of learned CIT(A)-15, Delhi dated 30.10.2019.

2. Nobody appeared on behalf of the assessee at the time of virtual hearing before us. The learned counsel for the assessee, vide letter dated 1st September, 2021 has requested for withdrawal of the

appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 29th September, 2021.

Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Sd/-
(R.K.PANDA)
ACCOUNTANT MEMBER

PK/Ps

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI